

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPENTA SUN CITY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Spenta Sun City Private Limited
2.	Date of incorporation of corporate debtor	23.01.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45209MH2013PTC239924
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No 1052, 10th Floor, Hubtown Solaris, N S Phadke Road, Saiwadi, Andheri East, Mumbai City, Mumbai, Maharashtra, India, 400069.
6.	Insolvency commencement date in respect of corporate debtor	10.07.2024
7.	Estimated date of closure of insolvency resolution process	06.01.2025 (180 days from the date of commencement of CIRP, i.e., 10.07.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gajesh Labhchand Jain IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019-2020/12588
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 Email: gajeshjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai -400053. Email: cirp.spentasuncity@gmail.com
11.	Last date for submission of claims	24.07.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Jitender Kothari - IBBI/IPA-001/IP-P00540/2017-2018/10965 2. Sachin Rajendra Singhvi- IBBI/IPA-001/IP-P01289/2018-19/12066 3. Devang Subodh Thakar- IBBI/IPA-002/IP-N01024/2020-2021/13288
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - https://ibbi.gov.in/home/downloads 1. Jitender Kothari - IBBI/IPA-001/IP-P00540/2017-2018/10965 Address: 02, Orchid A Wing, Evershine Park Off Veera Desai Road Andheri West, Mumbai City, ,400053 Email: jitenderkothari@rediffmail.com Weblink: https://ibbi.gov.in/en/insolvency-professional/details?fieldid=MTk0NA%3D%3D 2. Sachin Rajendra Singhvi- IBBI/IPA-001/IP-P01289/2018-19/12066 Address: 450-451, Kewal Industrial Estate, Senapati Bapat Marg, Lower Parel, Mumbai City -400013 Email: sachin@mehrasinghvi.in Weblink: https://ibbi.gov.in/en/insolvency-professional/details?fieldid=MzIvNw%3D%3D

Jain



	<p>3. Devang Subodh Thakar- IBBI/IPA-002/IP N01024/2020-2021/13288 Address: B-11/12, Sardar Patel Soc, Nehru Road, Vile Parle (East), Opp. Adarsh Petrol Station, Mumbai - 400057 Email: cs.devangthakar@gmail.com Weblink: https://ibbi.gov.in/en/insolvency-professional/details?fieldid=NDY2OA%3D%3D</p>
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Spenta Sun City Private Limited on 10.07.2024.

The creditors of Spenta Sun City Private Limited, are hereby called upon to submit their claims with proof on or before 24.07.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allottees under Real Estate Project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Gajesh Jain

Date: 11.07.2024
Place: Mumbai

Gajesh Labhchand Jain
Interim Resolution Professional
IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019 -2020/12588
AFA Validity: 22.09.2024

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Table with 2 columns: S.No. and Particulars. Contains details of the insolvency process, including names of professionals, addresses, and dates.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Spenta Sun City Private Limited on 10.07.2024.

Date: 11.07.2024 Place: Mumbai

Union Bank of India logo and text. Credit Recovery & Legal Service Department. Address: 1411, C, Maya Chambers, Laxmiptur, Kolhapur.

CORRIGENDUM Our Sale Notice of Immovable Properties ad was published in the D. Free Press Journal, Mumbai, Ed. on 11/07/2024.

Form No.14 [See Regulation 33 (2)] Through Regd. AD/Speed Post, affixation, Dast. MUMBAI DEBTS RECOVERY TRIBUNAL NO. 2 AT MUMBAI

RECOVERY PROCEEDING NO. 193 OF 2015 Exh. No. 14 Next date: 31/08/2024

Central Bank of India VERSUS Mallapu Jesuraju Sunkanna & Ors DEMAND NOTICE

To: 1. Mr. Mallapu Jesuraju Sunkanna, Residing at Devji Chanchi Chawl, Room No.3, Juma Masjid Galli, Takiyarg Kakkra Yard, Kurla (West), Mumbai 400 070.

Date: 09/07/2024 (Bhavishya Kumar Azad) Recovery Officer-1 Debts Recovery Tribunal II

MUMBAI DEBTS RECOVERY TRIBUNAL NO. 3 MINISTRY OF FINANCE, GOVERNMENT OF INDIA, SECTOR 30A, NEXT TO RAHULELEA MALL, NEAR VASHI RAILWAY STATION, VASHI, NAVI MUMBAI-400703

UNION BANK OF INDIA Vs SUJITKUMAR MATHALLU SHARMA Certificate Holder Vs Certificate Debtor

NOTICE FOR SETTLING THE SALE PROCLAMATION (CD-1) SUJITKUMAR MATHALLU SHARMA ROOM NO. 29, BASANT SHUKLA CHAWL, SHIVAJI NAGAR, KURAR VILLAGE, MALAD (E), MUMBAI - 400097

Whereas the Hon'ble Presiding Officer has issued Recovery Certificate in O.A. No. 293 of 2018 to pay to the Applicant Bank(s) / Financial Institution(s) a sum of Rs 20,86,354.00 (In words Rs. Twenty Lakhs Eighty Six Thousand Three Hundred Fifty Four Only) with cost and interest.

FLAT NO. 404, AREA 510 SQ. FT. BUILTUP, 4th FLOOR, A WING, SAI SWAPNA APARTMENT, MANVEL PADA, VIRAR, (E), DIST - PALGHAR-401305

Place : Maharashtra Date : 12.07.2024

PUBLIC NOTICE NOTICE is hereby given that our client has agreed to purchase/ acquire from MS. SANJANA SANTOSH BAHU the undermentioned property, free from any encumbrance, charge, lien, claim, right or any other interest of whatsoever nature of any one over the same.

5 shares of Rs.50/- bearing distinctive numbers 236 to 240 under Share Certificate No. 52 dated 1st October, 1983 issued by the Rajeha Chambers Premises Co-operative Society Limited and Office no.606 admeasuring 690 sq.ft. built up on the sixth floor of the building named and known as 'Rajeha Chambers' situated at Plot No.13, 3rd/4th Reclamation Scheme, Nariman Point, Mumbai - 400 021 bearing Cadastral Survey no. 1959 of Fort, Division, Mumbai.

For D.M.Harish & Co. Advocates Anil Harish Date: 12/7/2024.

Aadhar Housing Finance Ltd. Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069.

RECOVERY PROCEEDING NO. 193 OF 2015 Exh. No. 14 Next date: 31/08/2024

Table with 4 columns: Sr. No., Name of the Borrower(s), Description of Secured Asset, Demand Notice Date & Amount, Date of Possession.

Place : Maharashtra Date : 12.07.2024

PUBLICATION NOTICE DUE ON 22/08/2024 or thereafter. IN THE HIGH COURT OF JUDICATURE AT BOMBAY

Application No. 14230 of 2023 First Appeal No.798 of 2023 M.A.C.P. No.2134 of 2017 The Member, C.R.No.4, MACT, Mumbai, FUTURE GENERALI INDIA INSU. CO. LTD.,Appellant

Circle SASTRA Thane SECURED ASSETS UNDER SARFAESI ACT

PNB Pragati Tower, 3rd Floor, Plot C-9, Block-G, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. Email: cs8325@pnb.co.in

SCHEDULE OF THE SECURED ASSETS

Table with 4 columns: Sr. No., Name of the Branch, Name of the Account, Name of the Borrower(s) / Mortgagee(s) / Guarantors, Name of Mortgagee / Owner of property, A) Date of Demand Notice u/s 13(2) of SARFAESI ACT 2002, B) Outstanding Amount as on C) Possession Date u/s 13(4) of SARFAESI ACT 2002, D) Nature of Possession Symbolic / Physical / Constructive, A) Reserve Price, B) Rs.193,500/- (12.08.2024), C) Rs 5,000/-, Date/Time of E-Auction, Details of the encumbrances known to the secured creditors, Name & Number of the Contact Person.

TERMS AND CONDITIONS OF E-AUCTION SALE

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions. 1. The auction sale will be "online through e-auction" portal https://www.mstcecommerce.com.

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

PROCLAMATION OF SALE: IMMOVABLE PROPERTY

PROCLAMATION OF SALE UNDER RULES 37, 38 AND 52 (1)(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

UNION BANK OF INDIA VS JAGAN SAMPAT NAVALE & ANR

CD-1. MRS. JAGAN SAMPAT NAVALE CD-2. MRS. LAXMIBAI SAMPAT NAVALE - Residing At Post Titve, Taluka - Dindori, District - Nashik 422202.

Whereas Recovery Certificate No. RC NO. 020F 2022 in O.A. No. 109 of 2019 was drawn up by the Hon'ble Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) for recovery of the sum of Rs. 24,40,166.00 (Rupees Twenty Four Lakhs Forty Thousands One Hundred Sixty Six Only) along with interest and the costs from the CD, and you, the CD, failed to repay the dues of the Certificate Holder Bank(s)/Financial Institution(s).

The Earnest Money Deposit(EMD), Reserve Price and Bid Increase, be fixed as follows:

Table with 4 columns: Sr. Details of Property, EMD Amount (In Rs.), Reserve Price (In Rs.), Bid Increase in the multiple of (In Rs.).

EMD received after due date & time shall be rejected & the amount paid towards the EMD shall be returned to them by way of option given by them in the E-Auction Form. Any person desirous of participating in the bidding process is required to have a valid digital signature certificate issued by the competent authority.

Schedule of Property:

Table with 4 columns: Lot No., Description of the property to be sold, Revenue assessed upon the property or part thereof, Details of any encumbrances to which the property is liable, claim if any, which have been put forward to the property and any other known bearing on its natural and value.

Note: As on Auction Date i.e. 03/09/2024, The total amount of Rs. 37,03,704.00 (APPROX) is outstanding against the CDs. Date of inspection of the properties as mention above has been fixed as 28/08/2024 between 11AM to 4PM. Last date of uploading of EMD and bid documents been fixed as 30/08/2024 up to 4:30pm.

SD/- (DEEPA SUBRAMANIAN) RECOVERY OFFICE - I DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

Date: 12.07.2024 Place: Mumbai

Mrs. Babita D. Tiwari Advocate at Plaintiff's Office, Kadwa Ghat Jambli Naka, Thane, M.I. 933168799 Email id: babitatwari@gmail.com

